## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.161/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the

Force Majeure and Change in Law events.

Petitioner : Lakadia Banaskantha Transco Limited (LBTL)

Respondents : Powerica Limited and Ors.

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, LBTL

> Shri Akshat Jain, Advocate, LBTL Shri Sayan Ghosh, Advocate, LBTL Shri Venkatesh, Advocate, Powerica

Shri Ashutosh Srivastava, Advocate, Powerica

Shri Nihal Bhardwaj, Advocate, Powerica

Shri Anand Ganesan, Advocate, GUVNL & DNHPDCL Ms. Ritu Apurva, Advocate, GUVNL & DNHPDCL

Shri Karthikeyan Murugan, Advocate, GUVNL & DNHPDCL

Shri Abhishek Bansal, Advocate, RECPDCL Shri Ravi Sharma, Advocate, CSPDCL Shri Aryan Chanda, Advocate, CSPDCL Shri Vyom Chaturvedi, Advocate, MSEDCL

Ms. Himani Dutta, Grid India Shri Ashok Rajan, Grid India Shri Alok Mishra, Grid India Ms. Priyanshi Jadiya, CTUIL Ms. Muskan Agarwal, CTUIL Shri Lashit Sharma, CTUIL

## **Record of Proceedings**

During the course of the hearing, learned counsels for the Petitioner and the Respondents made detailed oral submissions and concluded their respective arguments.

- 2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.
- Subject to the above, the Commission reserved the matter for order. 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)